

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-311
IB-2685/ND/2019

IN THE MATTER OF:

M/s Pooja Enterprises

Vs

Chandrakha Constructions Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 of IBC Code, 2016

Order delivered on 19.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Ashok, Adv. Akash, Adv. Akshita

For the Respondent

: Ms. Mamta, Mr. Mukesh, Ms. Tanisha

ORDER

Ld. Counsels for both parties have put in appearance and submitted that in another matter CIRP has already been initiated against the CD and the same is reserved for orders before the Hon'ble NCLAT. Therefore, list the case after the disposal of the CA (AT) No. 1370/2019. List the case on 20.03.2020.

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(K.K. VOHRA)
MEMBER (T)

sdl-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)